

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Ins.) No. 995 of 2020

IN THE MATTER OF:

Sri Adinath Enterprises **....Appellant**

Vs.

V. Mahesh **....Respondent**

With

Company Appeal (AT) (Ins.) No. 994 of 2020

IN THE MATTER OF:

Sandhya & Co. **....Appellant**

Vs.

V. Mahesh **....Respondent**

With

Company Appeal (AT) (Ins.) No. 996 of 2020

IN THE MATTER OF:

Jai Jinendra Enterprises **....Appellant**

Vs.

V. Mahesh **....Respondent**

With

Company Appeal (AT) (Ins.) No. 997 of 2020

IN THE MATTER OF:

Vijayalakshmi Enterprises **....Appellant**

Vs.

V. Mahesh **....Respondent**

With

Company Appeal (AT) (Ins.) No. 998 of 2020

IN THE MATTER OF:

V.S. Enterprises **....Appellant**

Vs.

V. Mahesh **....Respondent**

With

Company Appeal (AT) (Ins.) No. 999 of 2020

IN THE MATTER OF:

H.S. Syndicate **....Appellant**

Vs.

V. Mahesh **....Respondent**

With

Company Appeal (AT) (Ins.) No. 1000 of 2020

IN THE MATTER OF:

Hemanth Mehta & Sons HUF **....Appellant**

Vs.

V. Mahesh **....Respondent**

With

Company Appeal (AT) (Ins.) No. 1001 of 2020

IN THE MATTER OF:

Vipul Investment **....Appellant**

Vs.

V. Mahesh **....Respondent**

With

Company Appeal (AT) (Ins.) No. 1002 of 2020

IN THE MATTER OF:

Hemanth & Co.

....Appellant

Vs.

V. Mahesh

....Respondent

Present:

For Appellant: Mr. Anandh K., Mr. Raj Jhabakh and Ms. Ranjana G., Advocates.

For Respondent: Mr. V. Mahesh, Mr. Anant Merathia, Mr. Rishi Srinivas for RP and Ms. Priyanka Verma.

O R D E R
(Virtual Mode)

24.03.2021: Learned Counsel for the Respondent in these Appeals states that they have filed soft copy of the written submissions. Parties may file hard copy of the same within a week.

List these Appeals 'for admission (after notice) hearing' on **26th April, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[V. P. Singh]
Member (Technical)

sa/md